

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C.M.P. No. 189 of 2019

The State of Jharkhand & Others Petitioners

Versus

Akhand Jyoti, Chatra, through its Secretary, Sri Uday Kumar Singh
..... Respondent

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners: Mr. Ashok Kr. Singh, A.C to S.C (L&C)-III

For the Respondent:

04/26.06.2020 The present C.M.P has been filed on behalf of the State of Jharkhand seeking extension of time as directed by this Court vide order dated 11.10.2018 passed in W.P.(C) No. 3330/2018.

The present C.M.P was filed on 12.03.2019. Hence, the Deputy Commissioner, Chatra (the petitioner No.3 of the present C.M.P) is directed to file a supplementary affidavit stating as to whether the order dated 11.10.2018 passed by this Court in W.P.(C) No. 3330/2018 has been complied.

Put up this case after two weeks under the same heading.

Satish/-

(RAJESH SHANKAR, J)